BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE BENCH, CHENNAI)

ORIGINAL APPLICATION NO. 11 OF 2023

In the matter of:
Ratheesh K.R ----Applicant

-VS-

State of Kerala, Rep by its Chief Secretary,
Thiruvananthapuram and ors ----Respondent(s)

REPORT FILED BY THE DEPUTY DIRECTOR OF FISHERIES, ALAPPUZHA/4TH RESPONDENT

Index

S.No	Particulars	Page No.
1.	Report filed by Deputy Director of Fisheries, Alappuzha	1-2
2.	Copy of G.O(Ms) No.19/2011/F&PD dated 22.02.2011 along with translated copy.	3-8
3.	Copy of G.O (Rt) No.855/11/F&PD dated 10.12.2011 along with translated copy.	9-14
4.	Copy of letter issued for compensation dated 22.03.2012 along with translated copy.	15-18
5.	Copy of letter issued for compensation along with translated copy.	19-23
6.	Copy of G.O (Ms) No. 38/13/F&PD dated 17.06.2013 along with translated copy.	24-27
7.	Copy of Minutes of Meeting for National Waterways	28-33
8.	Copy of order in WP(c) No: 28267/2021 dated 06.01.2023	34-37

Dated at Chennai on this the 08th May, 2023.

fr. G. [signature] 8/5/23
M/s. E.K.KUMARESAN

Standing Counsel for State Government of Kerala - NGT(SZ) Chennai Bench

REPORT

The patta No.947 in respect of Nediyathuruthu Oonnippad No.1,2 and 3 have been issued by the fisheries department in the name of Late Karumban Krishnan, Malayattil Nikarthil ,Panavally, a traditional fisherman for conducting fishing in Vembanadu kayal.The legal heirs of late Karumban Krishnan were paying tax for these three Oonnipads to the Sub- Inspector of Fisheries, Back Water, Thevarvattom, Poochakkal in the name of Karumban Kirshnan . Sri. Ratheesh K. R., the petitioner is the legal heir of Sri. Karumban Krishnan.

There were 13 stake nets in Nediyathuruthu Oonnippad. The stake net no.1, 2 and 3 were owned by Sri. Karumban Krishnan, Malayattil Nikarthil, Panavally, the stake net no.4, 5, 6, 7 and 8 were owned by Sri. Sankuvelu, Puthuvelipparambu, Panavally, the stake net no.9, 10 and 11 were owned by Smt. Karumbikunji, Malayattil Nikarthil, Panavally and the stake net no.12 and 1A were owned by Sri. Kunjan Ayyappan, Mattel Puthuvalchirayil, Panavally. These Oonnippads were situated in the Inland National Waterways in the Vembanadu Kayal. As per Endt.No.C3-5490/95 dated 22.12.2007 of Dierector of Fisheries, Thiruvanthapuram, The Deputy Director of Fisheries, Alappuzha removed these stake nets and other stake nets from the route of National Waterway on 06.10.2008 along with the National waterway Authorities and cleared the route and transferred it to the National Waterway Authorities.

The Deputy Director of Fisheries directed the removed Oonni owners to refix their stake nets on suitable places for fishing. Inspite of that, they could not identify suitable fishing places due to the obstruction from other license holders, fishermen and public. They suffered financial loss due to the removal of these nets, which affected their daily livelihood and they asked for compensation.

The Department of Fisheries recommended the name of these stake owners to the Government for giving compensation. As per G.O. (Rt).No.855/11/ F&PD dated 19/12/2011, the Government have ordered to constitute a region wise committee under the chairmanship of District Collector to award compensation at the rate of Rupees one lakh for owners of licensed chinesenets/oonnippads and Rupees fifteen thousand for unlicensed nets as sanctioned by government earlier. Subsequently the beneficiary list was finalized and issued notice vide letter no. B/1059/94 dated 22/03/2012 to the owners to produce necessary documents and to receive compensation.

The Government later enhanced the compensation and issued G.O. (Rt).No.38/13 F&PD dated 17/06/2013. As per this order the owners of

legal Chinese nets/Oonnippads will get Rs 2,50,000/- and illegal Chinese nets/Oonnippads will get Rs.1,25,000/-.

As the petitioner failed to receive the compensation, the petitioner was again served notice no. B/1059/94 dated 08/09/2017 for the same. But he did not respond to the office till date.

Smt. Sobhanakumari, Madhavi nilayam, Pachalam, Thevarvattom, a legal heir of Sri. Sankuvelu, Puthuvelipparambu, Panavally received Rs. 12,50,000/- as the compensation for the stake net no.4, 5, 6, 7 and 8 on 31/12/2014.

Smt. Nadheesha M. P., Malayattil Nirathil, Panavally, a legal heir of Smt. Karumbikunji, Malayattil Nikarthil, Panavally produced the relevant documents for receiving compensation for the stake net no.9, 10 and 11 only on 11/06/2018. Since the undisbursed compensation amount kept in the TSB Account was resumed by the government on 28/03/2018, the compensation amount could not be disbursed. Thus they filed writ petition in the Honourable High Court of Kerala. Based on the judgment by the Honourable High Court dated 06/01/2023 of W.P.(C) No. 28267/2021, necessary steps are being taken for disbursing the compensation.

Sri. Thankappan, Mattel Puthuvalchira, Panavally, a legal heir of Sri. Kunjan Ayyappan, Mattel Puthuvalchirayil, Panavally has recently given application for receiving the compensation for the stake net no.12 and 1A. Necessary steps are being taken for disbursing the compensation.

Thus among the 13 stake nets of the Nediyathuruthu Oonnippad, compensation for 5 stake nets were disbursed and the compensation for the rest 8 stake nets has not been disbursed yet. None of these stake nets are refixed for fishing.

Signed by
Remesh Sasidharan S R
Date: 11-04-2023 14:23:07

Deputy Director of Fisheries,
Alappuzha.

കേരള സർക്കാർ

സംഗ്രഹം

മത്സ്യബന്ധന- തുറമുഖ വകുപ്പ് - ദേശീയ ജലപാത III-ന്റെ വികസനം - ഊന്നി/ചീന വലകൾ മാറ്റുന്നതിന് നഷ്ടപരിഹാരം - ഉത്തരവ് പുറപ്പെടുവിക്കുന്നു.

മത്സ്യബന്ധന - തുറമുഖ (സി) വകുപ്പ്

സ.ഉ (കൈ) നം. 19/2011 /മതുവ. തിരുവനന്തപുരം, തീയതി. 22/02/2011.

പരാമർശം: ഫിഷറീസ് ഡയറക്ടറുടെ 21/6/10, 10/08/10, 18/11/10 എന്നീ തീയതികളിലെ സി.3/5490/95 നമ്പർ കത്ത്.

ഉത്തരവ്

കേരളത്തിന്റെ സാമൂഹിക. സാമ്പത്തിക, സാംസ്കാരിക മേഖലയിൽ വിപ്ലവകരമായ മാറ്റത്തിന് വഴിയൊരുക്കാൻ കഴിയുന്ന ദേശീയ ജലപാത III - ന്റെ വികസന പ്രവർത്തനങ്ങൾക്ക് തടസ്സമായി നിൽക്കുന്നത് അതിന്റെ മാർഗ്ഗത്തിൽ സ്ഥാപിച്ചിട്ടുള്ള ചീനവലകളും ഊന്നിവലകളുമാണ്. ദേശീയ ജലപാതയുടെ വികസനത്തിന് പാതയുടെ പരിധിക്കുള്ളിൽ വരുന്ന മുഴുവൻ അംഗീകൃത/അനധികൃത വലകളും നീക്കം ചെയ്യേണ്ടത് അത്യാവശ്യമാണ്. അങ്ങനെ ചെയ്യുന്നതുവഴി കുറഞ്ഞ ചെലവിൽ യാത്രയും ചരക്കു നീക്കവും സാധ്യമാകുകയും മത്സ്യ സമ്പത്ത് വർദ്ധിക്കുകയും മത്സ്യത്തൊഴിലാളികൾക്ക് തൊഴിൽ ദിനങ്ങൾ കൂടുതൽ ലഭിക്കുകയും ചെയ്യും.

2. കേരളത്തിൽ കൊല്ലം മുതൽ കോട്ടപ്പുറം വരെ 205 കിലോമീറ്റർ ദൈർഘ്യമുള്ളതാണ് ദേശീയ ജലപാത നമ്പർ III .. കൊല്ലം, ആലപ്പുഴ, എറണാകുളം, കോട്ടയം ജില്ലകളിലാണ് ദേശീയ ജലപാതയ്ക്ക് . തടസ്സമായി നിൽക്കുന്ന അധികൃതവും അനധികൃതവുമായ ഊന്നി/ചീനവലകൾ കൂടുതൽ ഉള്ളത്.

3. ജില്ലാ ഫിഷറീസ് ഉദ്യോഗസ്ഥർ സമർപ്പിച്ചിട്ടുള്ള ഒടുവിലത്തെ കണക്ക് പ്രകാരം വലകളുടെ എണ്ണം താഴെപ്പറയും പ്രകാരമാണ്.

ക്രമ നം	ജില്ല	ചീനവല		ഊന്നിവല	
		അധികൃതം	അനധികൃതം	അധികൃതം	അനധികൃതം
1	എറണാകുളം		52	656	[illegible]
2	കോട്ടയം			[illegible]	

3	ആലപ്പുഴ		72	78	277
4	കൊല്ലം		25	-	-
	മൊത്തം		179	750	441
	ആകെ				1370

4. ദേശീയ ജലപാതയിലെ തടസ്സങ്ങളായി നിൽക്കുന്ന ഊന്നി/ചീനവലകൾ മാറ്റുന്നതിനും , അതുമൂലം തൊഴിൽ / ഉപജീവനമാർഗ്ഗം നഷ്ടപ്പെടുന്നവർക്ക് നഷ്ടപരിഹാരം നൽകുന്നതിനും ആവശ്യമായ ശുപാർശകൾ . സമർപ്പിക്കുവാൻ സർക്കാർ പല കമ്മിറ്റികളും രൂപവത്കരിക്കുകയും നഷ്ടപരിഹാരം സംബന്ധിച്ച് പല നിർദ്ദേശങ്ങളും പരിശോധിക്കുകയും ചെയ്തുവെങ്കിലും സ്ഥായിയായ ഒരു പ്രശ്നപരിഹാരം സാധ്യമായില്ല.

5. ഏറ്റവുമൊടുവിൽ അന്നത്തെ അഡീഷണൽ ചീഫ് സെക്രട്ടറി (ഫിഷറീസ്) ഡോ. പി. പ്രഭാകരൻ അധ്യക്ഷനായ സമിതി 2008-ൽ ഇക്കാര്യം പഠിച്ചു റിപ്പോർട്ട് സമർപ്പിച്ചിരുന്നു. ദേശീയജലപാതയിലെ ഊന്നി/ചീന വലകൾ നഷ്ടപരിഹാരം നൽകി മാറ്റണമെന്നും അങ്ങനെ മാറ്റപ്പെടുന്നവ അവിടെ പുനഃസ്ഥാപിക്കപ്പെടുന്നില്ലെന്ന് ഉറപ്പുവരുത്തണമെന്നും സമിതി ശുപാർശ ചെയ്തു.

6. ദേശീയജലപാത III- ലെ വലകൾ നീക്കംചെയ്യണമെന്നും അനധികൃതമായി വലകൾ സ്ഥാപിക്കുന്നത് തടയണമെന്നും ഇൻലാന്റ് വാട്ടർവേയ്സ് അതോറിറ്റി ഓഫ് ഇന്ത്യ ഡയറക്ടർ ആവശ്യപ്പെട്ടിട്ടുണ്ട്.

7. വലകൾ നീക്കംചെയ്യുമ്പോൾ നൽകേണ്ടിവരുന്ന നഷ്ടപരിഹാരത്തുക കേന്ദ്രസർക്കാരിൽനിന്ന് ലഭ്യമാക്കാൻ അഭ്യർത്ഥിച്ചിരുന്നുവെങ്കിലും അതിന് അനുകൂലപ്രതികരണം ഉണ്ടായിട്ടില്ല. കേന്ദ്രസർക്കാരിൽനിന്ന് തുക ലഭിക്കുന്നതിന് സാദ്ധ്യതയില്ലാത്തതിനാൽ നഷ്ടപരിഹാരം സംസ്ഥാന സർക്കാർ അനുവദിച്ചു നൽകിയാൽ മാത്രമേ ദേശീയ ജലപാത യാഥാർത്ഥ്യമാക്കുവാൻ സാധിക്കുകയുള്ളൂ.

8. ഇക്കാര്യം വിശദമായി പരിശോധിച്ചതിനെ തുടർന്ന് ദേശീയ ജലപാത III-ന്റെ വികസനവുമായി ബന്ധപ്പെട്ട്, ജലപാതയിലുടനീളമുള്ള ഊന്നി/ചീനവലകൾ നീക്കം ചെയ്യുന്നതിന് നിർദ്ദേശിക്കുന്നു. വലകൾ മാറ്റുമ്പോൾ ലൈസൻസുള്ള വലകൾക്ക് ഒരു ലക്ഷം രൂപയും ലൈസൻസില്ലാത്ത

വലകൾക്ക് 50,000 രൂപയും നിരക്കിൽ നഷ്ടപരിഹാരം നൽകാൻ അനുമതി നൽകുന്നു; ഇതിനാവശ്യമായ തുക അഡീഷണൽ ആതറൈസേഷൻ വഴി 2405-00-101-94-34-00- Backwater patrolling" എന്ന ശീർഷകത്തിൽ അനുവദിച്ചു നൽകാനും ഉത്തരവാകുന്നു.

9. ഇതു സംബന്ധിച്ച തുടർ നടപടികൾ ഫിഷറീസ് ഡയറക്ടർ കൈക്കൊള്ളുന്നതായിരിക്കും. നീക്കം ചെയ്യപ്പെടുന്ന വലകൾ മറ്റെങ്ങും പുനഃസ്ഥാപിക്കപ്പെടുന്നില്ലെന്നും ഫിഷറീസ് ഡയറക്ടർ ഉറപ്പുവരുത്തുന്നതാണ്. മാത്രമല്ല ഇനി പുതുതായി ഒരു വലകളും ദേശീയ ജലപാതയിൽ സ്ഥാപിക്കുന്നില്ല എന്ന് ഫിഷറീസ് ഡയറക്ടറും ജില്ലാ കളക്ടർമാരും ഉറപ്പ് വരുത്തേണ്ടതാണ്. അല്ലാത്ത പക്ഷം കർശന നടപടികൾ സ്വീകരിക്കുന്നതായിരിക്കും.

ഗവർണറുടെ ഉത്തരവിൻപ്രകാരം
കെ.ആർ.ജ്യോതിലാൽ
സെക്രട്ടറി

ഫിഷറീസ് ഡയറക്ടർ, തിരുവനന്തപുരം
ജില്ലാ കളക്ടർ കൊല്ലം, കോട്ടയം, ആലപ്പുഴ, എറണാകുളം, തൃശ്ശൂർ
പ്രിൻസിപ്പൽ അക്കൗണ്ടന്റ് ജനറൽ, (ആഡിറ്റ്), കേരളം, തിരുവനന്തപുരം-39
അക്കൗണ്ടന്റ് ജനറൽ (എ &ഇ), കേരളം, തിരുവനന്തപുരം-39
ഡയറക്ടർ, ഇൻലന്റ് വാട്ടർവേയ്സ് അതോറിറ്റി ഓഫ് ഇൻഡ്യ, റീജിയണൽ ഓഫീസ്, നാഷണൽ വാട്ടർവേ റോഡ്, എൻ.എച്ച്.47, ബൈപാസ്, കണ്ണാടിക്കാട്. മരട്, എറണാകുളം 682304.
പൊതുഭരണ (എസ്.സി) വകുപ്പ് (ഇനം നം.5854 തീയതി. 16/2/11)
ധന വകുപ്പ് (8/1/10 ലെ 89794/ഡെവ.3/09/ഫിൻ നമ്പർ പരാമർശം)
സ്റ്റോക്ക് ഫയൽ/ഓഫീസ് കോപ്പി

പകർപ്പ് - ഫിഷറീസും രജിസ്ട്രേഷനും വകുപ്പു മന്ത്രിയുടെ പ്രൈവറ്റ് സെക്രട്ടറി
ഫിഷറീസ് സെക്രട്ടറിയുടെ സി.എ.
അഡീഷണൽ സെക്രട്ടറിയുടെ സി.എ.

ഉത്തരവിൻ പ്രകാരം

സെക്ഷൻ ഓഫീസർ

(6) Translated Copy

File No. DFTVM/3503/2022-C3(Computer No. 41849)

202348/2023/FC DFTVM

GOVERNMENT OF KERALA

Summary

Department of Fisheries and Ports- Development of National waterway III – Compensation for the removal of Ooni/Chinese fishing nets - Order.

....

Department of Fisheries and Ports (C)

G.O.(MS) No. 19/2011/F&PD Thiruvananthapuram, Date 22/2/2011

....

Reference: - (1) Letter No. C3/5490/95 of Fisheries Director dated 21/06/2010, 10/08/2010, 18/11/2010.

ORDER

1. National Waterway III is capable of bringing in a revolutionary change in Kerala's socio-economic and cultural sector and the only impediment in its way is the Ooni/Chinese fishing nets situated in the waterway. It is necessary to remove all the fishing nets both illegal and legal in the waterway, for developing the National Waterway III. In fact, by doing so, a reduction in the cost of travel and transport of goods can be achieved, and there will be a rise in fish wealth, leading to an increase in number of working days of fishermen.

2. National Waterway III is 205 Kms covering Kollam to Kottapuram in Kerala. The legal/illegal Ooni/Chinese fishing nets that act as an impediment in the path of National Waterway III are mostly in the districts of Kollam, Alappuzha, Kottayam and Ernakulam.

3. As per the latest list submitted by the District Fisheries Officers the number of fishing nets are as below:

Sl. No.	District	Chinese Fishing Nets		Ooni Fishing Nets	
		Legal	Illegal	Legal	Illegal
1.	Ernakulam	--	62	656	16
2.	Kottayam	--	--	--	--
3.	Alappuzha	--	72	78	277
4	Kollam	--	25	--	--
Total			179	750	441
Total				1370	

4. Though Government had taken steps to provide compensation to those who had lost their livelihood owing to the removal of Ooni/Chinese fishing nets that stood as an obstacle to the development of National Waterway III by inviting recommendations from committees formed for the same and by conducting discussions and investigations on the recommendations, a permanent solution could not be found.

5. In the end the committee presided over by the then Additional Chief Secretary of Fisheries, Dr. P. Prabhakaran, in the year 2008 submitted a Report on the basis of their detailed study. In the Report the committee recommended the removal of the Ooni/Chinese fishing nets that stand in the way of the National Waterway III and taking measures to ensure that none of the removed fishing nets are reinstalled in the waterway once it is removed.

6. The Director of Inland Waterways Authority of India has required the removal of fishing nets situated and the prevention of illegal establishment of fishing nets in the waterway of the National Waterways III.

7. Though the amount of compensation to be given to the owners of fishing nets removed from the waterway was requested from Central Government, the Government of Kerala did not get a positive response. Accordingly, the dream of National Waterway III would come true, only if the amount of compensation is given at the expense of State Government.

8. In view of this, on a detailed study of the matter, it is hereby ordered to remove all Ooni/Chinese fishing nets from the waterway for the development of National Waterway III and a compensation of rupees one lakh per licensed fishing nets and rupees fifty thousand for unlicensed fishing nets shall be given to the entitled person. It is also hereby ordered that, the amount of money required to give the compensation shall be allowed under the head "Backwater Patrolling" -2405-00-101-94-34-00, by way of additional authorisation.

9. Further steps in this regard would be taken by Fisheries Director. The Fisheries Director would also make ensure that none of the fishing nets once removed are reinstalled in the waterway. Apart from this, the Fisheries Director and concerned District Collectors have to take steps to ensure that no new fishing nets are installed in the waterway, otherwise strict actions would be taken.

By the Order of Governor.

K. R. Jyothilal
Secretary

Fisheries Director, Thiruvananthapuram.
District Collector, Kollam. Kottayam, Alappuzha, Ernakulam, Thrissur.
Principal Accountant General (Audit) Kerala Thiruvananthapuram-39
Accountant General (A and E) Kerala Thiruvananthapuram-39
Director, Inland Waterways Authority of India.
Regional Office, National Waterway Road, NH 47,
Bypass, Kannadikkadu Maradu, Ernakulam-682 304.
Department of Public Administration (SC) (No. 5854 Date 16/02/2011).
Department of Finance (89794/DV 3/09/Fin No. Reference of 8/1/10).
Stock File/Office Copy

Copy: Private Secretary to Minister of Department of Fisheries and Registration

202348/2023/FC DFTVM

CA to Director of Fisheries
CA to Additional Secretary

By the Order

Section Officer

9
B 17/12 2012/173/4

Sectt. 3/45/2010/5 lakhs. GPM. © Govt. of Kerala.

DISTRICT ... OFFICE
26 DEC 2011
ALAPP...

GOVERNMENT OF KERALA

സംഗ്രഹം

ഫിഷറീസ് - ദേശീയ ജലപാത III - വികസനം ഊന്നി/ചീനവലകളുടെ ഉടമസ്ഥരുടെ ലിസ്റ്റ് തയ്യാറാക്കുന്നതിന് കമ്മിറ്റി രൂപീകരിച്ച് ഉത്തരവാകുന്നു.

മത്സ്യബന്ധന തുറമുഖ (ബി) വകുപ്പ്

സ.ഉ (സാധാ) നം.855/11/മതുവ. തിരുവനന്തപുരം, തീയതി 10/12/2011.

പരാമർശം:- 1. 22.2.2011 ലെ സർക്കാർ ഉത്തരവ് (കൈ) നം.19/11/മ.തു.വ നമ്പർ ഉത്തരവ്.

2. ഫിഷറീസ് ഡയറക്ടറുടെ 15/11/2011 ലെ സി3/5490/95 നമ്പർ കത്ത്.

ഉത്തരവ്

1. ദേശീയ ജലപാത III ന്റെ വികസനവുമായി ബന്ധപ്പെട്ട് ജലപാതയിൽ സ്ഥിതി ചെയ്യുന്ന ഊന്നി/ചീനവലകൾ നീക്കം ചെയ്യുന്നതിന് ലൈസൻസുള്ള വലകൾക്ക് വല ഒന്നിന് ഒരു ലക്ഷം രൂപ വീതവും ലൈസൻസില്ലാത്ത വലകൾക്ക് അമ്പതിനായിരം രൂപ വീതവും നഷ്ടപരിഹാരം നൽകാൻ പരാമർശം (1) പ്രകാരം ഉത്തരവായിട്ടുണ്ട്.

2. നീക്കം ചെയ്യേണ്ട ഊന്നി/ചീനവലകളുടെ എണ്ണം താഴെ പറയും പ്രകാരമാണ്.

ക്രമനം	ജില്ല	ചീനവല	ഊന്നിവല
1.	എറണാകുളം	--	655
2.	കോട്ടയം	--	17
3.	ആലപ്പുഴ	--	78
4.	തൃശ്ശൂർ	--	--
		ആകെ	750

Generated from eOffice by AJIDAS K, C3 DFTVM, C3 DFTVM, DOF on 13/03/2023 04:24 PM

3. നിയമപരമല്ലാത്ത ഊന്നി/ചീനവലകൾ

ക്രമനം	ജില്ല	ചീനവല	ഊന്നിവല
1.	എറണാകുളം	82	164
2.	കോട്ടയം	--	--
3.	ആലപ്പുഴ	72	277
4.	കൊല്ലം	25	--
	ആകെ	179	441

4. മേൽ കൊടുത്തിരിക്കുന്ന ഊന്നി/ചീനവലകൾ നീക്കം ചെയ്യുന്നതിനുള്ള ഫണ്ട് "New Service procedure" ൽ നിന്ന് കണ്ടെത്താൻ SDG യിൽ ഉത്തരവായിട്ടുണ്ട്.

5. ഊന്നി/ചീനവലകളുടെ യഥാർത്ഥ ഉടമസ്ഥർക്ക് നഷ്ടപരിഹാരം നൽകേണ്ടതാണ്. അതിനാൽ ടി ജില്ലകളിൽ ദേശീയ ജലപാത III ന്റെ വികസനത്തിന് നീക്കം ചെയ്യേണ്ട/ചെയ്ത ഊന്നി/ചീനവലകളുടെ ഉടമസ്ഥരുടെ ലിസ്റ്റ് ചർച്ച ചെയ്ത് അംഗീകരിക്കുന്നതിനായി ജില്ലാകളക്ടർമാർ ചെയർമാൻമാരായും, ഫിഷറീസ് വകുപ്പിലെ ജില്ലാ ആഫീസർമാർ കൺവീനർമാരായും ബന്ധപ്പെട്ട തഹസിൽദാർ, ജില്ലാ പഞ്ചായത്തംഗം, ഉൾനാടൻ മത്സ്യത്തൊഴിലാളി സംഘടന/സാമുദായിക സംഘടനയുടെ ഓരോ പ്രതിനിധികൾ, ബന്ധപ്പെട്ട SIF/IF (ബാക്ക് വാട്ടർ) മത്സ്യഫെഡ് മാനേജർ എന്നിവർ അംഗങ്ങളായുള്ള ഒരു പ്രാദേശിക കമ്മിറ്റി രൂപീകരിക്കുന്നതിനും ഊന്നി/ചീനവലകളുടെ ഉടമസ്ഥരുടെ പട്ടിക നോട്ടിഫിക്കേഷൻ നൽകി 15 ദിവസത്തിനകം പരാതി സ്വീകരിച്ച് അതിന്മേൽ തീർപ്പാക്കി അതാത് ബന്ധപ്പെട്ട ജില്ലാ ആഫീസർമാർക്ക് ലിസ്റ്റ് പ്രസിദ്ധീകരിക്കുന്നതിനുള്ള അധികാരം നൽകുന്നതിനും ഉള്ള നടപടി സ്വീകരിക്കണമെന്ന് പരാമർശം (2) പ്രകാരം ഫിഷറീസ് ഡയറക്ടർ അഭ്യർത്ഥിച്ചു.

Generated from eOffice by AJIDAS K, C3 DFTVM, C3 DFTVM, DOF on 13/03/2023 04:24 PM

(11)

3

സർക്കാർ ഇക്കാര്യം വിശദമായി പരിശോധിച്ചു. അതിനാൽ 5 ജില്ലകളിൽ ദേശീയ ജലപാത 111ന്റെ വികസനത്തിന് നീക്കം ചെയ്യേണ്ട/ചെയ്ത ഊന്നി/ചീനവലകളുടെ ഉടമസ്ഥരുടെ ലിസ്റ്റ് പരിശ്ശ ചെയ്ത് അംഗീകരിക്കുന്നതിനായി ജില്ലാകളക്ടർമാർ ചെയർമാൻമാരായും, ഫിഷറീസ് വകുപ്പിലെ ജില്ലാ ആഫീസർമാർ കൺവീനർമാരായും ബന്ധപ്പെട്ട തഹസിൽദാർ, ജില്ലാ പഞ്ചായത്തംഗം, ഉൾനാടൻ മത്സ്യത്തൊഴിലാളി സംഘടന/സാമുദായിക സംഘടനയുടെ ഓരോ പ്രതിനിധികൾ, ബന്ധപ്പെട്ട SIF/IF (ബാക്ക് വാട്ടർ) മത്സ്യഫെഡ് മാനേജർ എന്നിവർ അംഗങ്ങളായും ഉള്ള പ്രാദേശിക കമ്മിറ്റികൾ രൂപീകരിച്ചുകൊണ്ടും ടി കമ്മിറ്റികൾ അംഗീകരിക്കുന്ന ഊന്നി/ചീനവലകളുടെ ഉടമസ്ഥരുടെ ലിസ്റ്റ് പ്രസിദ്ധീകരിക്കുന്നതിന് അതാത് ജില്ലകളിലെ ബന്ധപ്പെട്ട ജില്ലാ ഓഫീസർമാർക്ക് അധികാരം നൽകിയും ഉത്തരവാകുന്നു.

ഗവർണറുടെ ഉത്തരവിൻ പ്രകാരം.

പി.കെ. മൊഹന്തി
അഡീഷണൽ ചീഫ് സെക്രട്ടറി

ഫിഷറീസ് ഡയറക്ടർ, തിരുവനന്തപുരം.
ജില്ലാ കളക്ടർ, എറണാകുളം.
ജില്ലാ കളക്ടർ, കോട്ടയം.
ജില്ലാ കളക്ടർ, ആലപ്പുഴ.
ജില്ലാ കളക്ടർ, കൊല്ലം
പ്രിൻസിപ്പൽ അക്കൗണ്ടന്റ് ജനറൽ (ആഡിറ്റ്) കേരള തിരുവനന്തപുരം
അക്കൗണ്ടന്റ് ജനറൽ (എ ആന്റ് ഇ)) കേരള തിരുവനന്തപുരം
സ്റ്റോക്ക് ഫയൽ/ഓഫീസ്/കോപ്പി.

ഉത്തരവിൻ പ്രകാരം
സെക്ഷൻ ഓഫീസർ

Generated from eOffice by AJIDAS K, C3 DFTVM, C3 DFTVM, DOF on 13/03/2023 04:24 PM

(12)

Endt/G1/49755/07

Collectorate
Alappuzha
7.1-12

Copy forwarded to Dy. Director Fisheries Alappuzha for urgent action

For District Collector

Generated from eOffice by AJIDAS K, C3 DFTVM, C3 DFTVM, DOF on 13/03/2023 04:24 PM

(13) Translated Copy

File No. DFTVM/3503/2022-C3(Computer No. 41849)

193781/2023/C DFTVM

Scedt. 3/45/2010/5.... GPM © Govt of Kerala

GOVERNMENT OF KERALA

Summary

Fisheries - National waterway III – Development - A committee is constituted and ordered to prepare the list of owners of Ooni/Chinese fishing nets.

....

Department of Fisheries and Ports (C)

G.O.(Rt) No. 855/11/F&PD Thiruvananthapuram, Date 10/12/2011

....

Reference: - 1. G.O. (MS) No. 19/11/F&PD order dated 22.2.2011
2. Letter No. C3/5490/95 of Fisheries Director dated 15/11/2011

ORDER

1. In connection with the development of National Waterways III, it has been ordered as per Ref No. (1) to provide a compensation of rupees one lakh per licensed Ooni/Chinese fishing net and rupees fifty thousand per unlicensed Ooni/Chinese fishing net for their removal from the waterway.

2. The number of Ooni/Chinese fishing nets that needs to be removed are provided below:

Sl. No.	District	Chinese Fishing Nets	Ooni Fishing Nets
1.	Ernakulam	--	655
2.	Kottayam	--	17
3.	Alappuzha	--	78
4	Kollam	--	--
Total			750

3. List of illegal Ooni/Chinese fishing nets

Sl. No.	District	Chinese Fishing Nets	Ooni Fishing Nets
1.	Ernakulam	82	164
2.	Kottayam	--	--
3.	Alappuzha	72	277
4	Kollam	25	--
Total		179	441

4. According to the Order in SDG the funds for the removal of the above fishing nets are to be taken from "New Service Procedure".

5. Real owners of Ooni/Chinese fishing nets are to be rightly compensated. Consequently, a local body is requested as per Reference No. (2), to be formed by the

Fisheries director to formulate the list of Ooni/Chinese Fishing net owners whose fishing nets have been removed/are to be removed as a part of development activities of National Waterways III, with District Collectors as Chairman, District officers of Fisheries Department as Convenors and concerned Tehsildar, member of District Panchayat, one representative from Inland Fishermen's Organization/ Community, concerned Manager of SIF/IF Matsyafed (Backwater) as members. The Director of Fisheries also requests to take steps to authorise the respective district officers to publish the list after receiving and deciding any complaint received within 15 days of notification of the list.

The Government of Kerala has carefully scrutinised this matter. Accordingly, it is hereby ordered that to prepare a list of owners of Ooni/Chinese Fishing nets whose fishing nets have been removed/are to be removed for the development of National Water way III, a local committee be formed with District Collector as Chairman, District officers of Fisheries Department as Convenors and concerned Tehsildar, member of District Panchayat, one representative from Inland Fishermen's Organization/ Community and concerned Manager of SIF/IF Matsyafed (Backwater) as members and the District officers of respective Districts are given the authority to publish the list approved by the said committee.

By the Order of Governor.

P.K. Mohanthi
Additional Chief Secretary

Fisheries Director, Thiruvananthapuram.
District Collector, Ernakulam.
District Collector, Kottayam.
District Collector, Alappuzha,
District Collector, Kollam.
Principal Accountant General (Audit) Kerala Thiruvananthapuram
Accountant General (A and E) Kerala Thiruvananthapuram
Stock File/Office/Copy

By the Order

Section Officer

15

നമ്പർ..ബി.1059/94

ഫിഷറീസ് ഡെപ്യൂട്ടി ഡയറക്ടറാഫീസ്
ആലപ്പുഴ , തീയതി ,22/03/,2012

പ്രേഷിതൻ

ഫിഷറീസ് ഡെപ്യൂട്ടി ഡയറക്ടർ
ആലപ്പുഴ

സ്വീകർത്താവ്

ശ്രീ/ശ്രീമതി-----------------------------

സർ,

വിഷയം;- ഫിഷറീസ്- ദേശീയജലപാത III -ൽ നിന്ന് നീക്കം ചെയ്ത ഊന്നിവല ഉടമകൾക്ക് നഷ്ടപരിഹാരം നൽകുന്നത്- സംബന്ധിച്ച്.

പരാമർശം;- (1) 22/02/2011-ലെ സർക്കാർ ഉത്തരവ് (കൈ) നമ്പർ . 19/2011 മ.തു.വ.

(2)ഫിഷറീസ് ഡയറക്ടറുടെ 17/11/2011-ലെ സി3/5490(2)95 നമ്പർ ഉത്തരവ് .

(3) 25/02/12-ന് ബഹു.ആലപ്പുഴ ജില്ലാ കളക്ടറുടെ ചേംബറിൽ കൂടിയ പ്രാദേശിക കമ്മറ്റി മീറ്റിംഗ് തീരുമാനം.

***

സൂചനകളിലേക്ക് താങ്കളുടെ ശ്രദ്ധ ക്ഷണിക്കുന്നു. ദേശീയജലപാത III ൽ നിന്ന് നീക്കം ചെയ്ത ലൈസൻസുള്ള ഊന്നിവലകൾക്ക് വല ഒന്നിന് ഒരു ലക്ഷം രൂപാ വീതം, അനുവദിച്ചുകൊണ്ട് സൂചന (1) ,(2) പ്രകാരം ഉത്തരവായിട്ടുള്ളതാകുന്നു. ബഹു.ആലപ്പുഴ ജില്ലാ കളക്ടറുടെ ചേംബറിൽ . 25/02/12-ന് കൂടിയ മീറ്റിംഗ് തീരുമാന പ്രകാരം, തേവർവട്ടം ഫിഷറീസ് സെക്ഷനിൽപ്പെട്ടതും,ദേശീയജലപാത യിൽനിന്നുംനീക്കംചെയ്തതുമായ
ഊന്നിപ്പാടിലെ നമ്പർ ഊന്നിവലയുടെ ഉടമയായ താങ്കൾക്ക് അർഹമായ നഷ്ടപരിഹാരം നൽകുവാൻ തീരുമാനിച്ചിട്ടുണ്ട്. മേൽ സാഹചര്യത്തിൽ ടി നഷ്ടപരിഹാരത്തുക കൈപ്പറ്റുന്നതിനായി താഴെപറയുന്നരേഖകൾ (പകർപ്പ് ഉൾപ്പടെ) സഹിതം താങ്കൾ മുൻസിപ്പൽ ആഫീസിന് പടിഞ്ഞാറുഭാഗത്തുള്ള ആലപ്പുഴ ഫിഷറീസ് ഡെപ്യൂട്ടി ഡയറക്ടറാഫീസിൽ എത്തിച്ചേരേണ്ടതാണ്.

വിശ്വസ്തതയോടെ

ഫിഷറീസ് ഡെപ്യൂട്ടി ഡയറക്ടർ
ആലപ്പുഴ

(മറുപുറം)

58

DESPATCHED ON....26/3/12.....

Generated from eOffice by AJIDAS K, C3 DFTVM, C3 DFTVM, DOF on 13/03/2023 04:24 PM

(16)

ആവശ്യമായ രേഖകൾ

- 1)റേഷൻകാർഡ്
- 2)ഐഡന്റിറ്റി കാർഡ്
- 3)ക്ഷേമനിധിപാസ്സ്ബുക്ക്
- 4)ഊന്നിപട്ടയം
- 5)ഊന്നിയുടെ കരംഅടച്ചരസീത്
- 6)ഉടമയുടെ പാസ്പോർട്ട്സൈസ് ഫോട്ടോ

വല ഉടമ മരണപ്പെട്ടാതാണെങ്കിൽ

- 1)മരണസർട്ടിഫിക്കറ്റ്
- 2)തഹസീൽദാരിൽ നിന്നുള്ള ലീഗൽഹെയർഷിപ്പ് സർട്ടിഫിക്കറ്റ്
- 3)നഷ്ടപരിഹാരത്തുക വാങ്ങേണ്ടയാളുടെ നോട്ടറി സർട്ടിഫിക്കറ്റ്
- 4)തുക കൈപ്പറ്റുന്നയാളിന്റെ പാസ്പോർട്ട്സൈസ് ഫോട്ടോ

എന്നിവയും ഹാജരാക്കേണ്ടതാണ്.

ഷാ/

Generated from eOffice by AJIDAS K, C3 DFTVM, C3 DFTVM, DOF on 13/03/2023 04:24 PM

(17)

Translated Copy

File No. DFTVM/3503/2022-C3(Computer No. 41849)

193781/2023/C DFTVM

Alappuzha, Date 22/03/2012

From,

Deputy Director of Fisheries
Alappuzha

To,

Sri/Srimati-----------------

Sir,

Subject: - Fisheries-Compensation for owners of Ooni fishing nets that are removed from the National Waterway III-Regarding.

Reference: - (1) G.O. (MS) No. 19/11/F&PD order dated 22.2.2011
(2) Letter No. C3/5490/95 of Fisheries Director dated 15/11/2011
(3) Decision taken in the meeting of local committee conducted on 25/02/2012 at the chambers of Respected Dist. Collector, Alappuzha.

Your attention is invited to the above-mentioned reference. In connection with the development of National Waterways III, it has been ordered as per Ref No. (1) and (2) to provide a compensation of rupees one lakh per licensed Ooni fishing nets and rupees fifty thousand for unlicensed ooni fishing nets for their removal from the waterway. As per the meeting conducted in the chamber of Respected District Collector, Alappuzha, on 25/02/2012, it has been decided to give you, the owner of Ooni fishing net removed as part of development activities of National Waterway III and which comes under Thevarvattom Fisheries Section, an amount of compensation that you are entitled to. In view of the above, for collecting the said compensation amount, you shall come to the Office of Fisheries Director, Alappuzha located to the west of Municipal Office, with the below mentioned documents (along with their copies).

Yours faithfully,

Deputy Director of Fisheries
Alappuzha

(PTO)

Required Documents

- 1) Ration Card
- 2)Identity Card
- 3)Welfare Fund Passbook
- 4) Ooni Patta
- 5) Ooni Tax Receipt
- 6) Passport size photo of the owner

<u>If the owner of the fishing net has expired</u>

- 1) Death Certificate
- 2)Legal Heirship Certificate from Tahsildar
- 3)Notary Certificate of the person to be compensated
- 4) Passport size photo of the person receiving the compensation amount

Above mentioned documents are to be submitted

"ഭരണഭാഷ - മാതൃഭാഷ"

ഫിഷറീസ് ഡെപ്യൂട്ടി ഡയറക്ടറാഫീസ്
ആലപ്പുഴ, തീയതി, 8/09/2017
ഇ.മെയിൽ വിലാസം:-ddfisheriesalpy@yahoo.com
ഫോൺ നം : 0477 2251103
ഫാക്സ് നം : 0477 2252367

നം ബി /1059/94

ഫിഷറീസ് ഡെപ്യൂട്ടി ഡയറക്ടർ
ആലപ്പുഴ.

....

....

സർ,

വിഷയം:- ഫിഷറീസ് - - ദേശീയ ജലപാത III ൽ നിന്ന് നീക്കം ചെയ്ത ഊന്നി/ചീനവലകൾ - ഉടമകൾക്ക് നഷ്ടപരിഹാരം നൽകുന്നത് - സംബന്ധിച്ച്.

സൂചന:- ഈ ഓഫീസിലെ 22/03/2017 ലെ ബി-1054/94 നം കത്ത്.

സൂചനയിലേയ്ക്ക് താങ്കളുടെ ശ്രദ്ധ ക്ഷണിക്കുന്നു. ദേശീയ ജലപാത III ന്റെ വികസനവുമായി ബന്ധപ്പെട്ട് ടി ജലപാതയിൽ നിന്നും നീക്കം ചെയ്ത താങ്കളുടെ ഊന്നി/ചീനവലയ്ക്ക് അനുവദിച്ച നഷ്ടപരിഹാര തുക കൈപ്പറ്റുന്നതിനായി 20/10/2017 തീയതിയ്ക്ക് മുൻപായി ആലപ്പുഴ ഫിഷറീസ് ഡെപ്യൂട്ടി ഡയറക്ടർ ആഫീസിൽ എത്തിച്ചേരേണ്ടതാണ്. ആയതിലേയ്ക്ക് താഴെ പറയുന്ന രേഖകളുടെ അസ്സലും പകർപ്പും ഹാജരാക്കുവാൻ താൽപ്പര്യപ്പെടുന്നു.

<u>ഹാജരാക്കേണ്ട രേഖകൾ</u>

1. റേഷൻ കാർഡ്
2. ഐഡന്റിറ്റി കാർഡ്
3. ക്ഷേമനിധി പാസ് ബുക്ക്
4. ഊന്നി പട്ടയം
5. ഊന്നിയുടെ കരം അടച്ച രസീത്.
6. ഉടമയുടെ പാസ്പോർട്ട് സൈസ്സ് ഫോട്ടോ
7. റവന്യൂ സ്റ്റാമ്പ് (1 രൂപ)
8. 200/- രൂപയുടെ മുദ്രപത്രം

<u>വല ഉടമ മരണപ്പെട്ടതാണെങ്കിൽ</u>

1. മരണ സർട്ടിഫിക്കറ്റ്
2. തഹസിൽദാരിൽ നിന്നുള്ള ലീഗൽ ഹെയർഷിപ്പ് സർട്ടിഫിക്കറ്റ്
3. നഷ്ടപരിഹാരത്തുക വാങ്ങേണ്ടയാളുടെ നോട്ടറി സർട്ടിഫിക്കറ്റ്
4. തുക കൈപ്പറ്റുന്നയാളിന്റെ പാസപോർട്ട് സൈസ് ഫോട്ടോ എന്നിവയും ഹാജരാക്കേണ്ടതാണ്.

വിശ്വസ്തതയോടെ,

ഫിഷറീസ് ഡെപ്യൂട്ടി ഡയറക്ടർ,
ആലപ്പുഴ.

Generated from eOffice by AJIDAS K, C3 DFTVM, C3 DFTVM, DOF on 13/03/2023 04:24 PM

'ന്നൻ കുമാരൻ, മണപ്പുറത്തുവെളിയിൽ, തേവർഭാഗം
ഉച്ചി കാളി, തെക്കേപറമ്പിൽ നടുഭാഗം
3) നീല കാളി, കുന്നേൽ, പള്ളിപ്പുറം
4) മാണി കൃഷ്ണൻ ചെട്ടികാട് നടുഭാഗം
5) പി. നാരായണൻ, ചെട്ടികാട്, നടുഭാഗം
6) കുഞ്ഞി സുഗതൻ, ചെട്ടികാട്, നടുഭാഗം
7) കുഞ്ഞൻ കുട്ടി, കുന്നേൽ, പള്ളിപ്പുറം
8) അയ്യപ്പൻ ശങ്കരൻ, കുന്നേൽ പള്ളിപ്പുറം
9) കാളി പാർവ്വതി, പുത്തൻ പുരയിൽ, നടുഭാഗം
10) അയ്യശങ്കരൻ, കുന്നേൽ പറമ്പിൽ നടുഭാഗം
11) അയ്യപ്പൻ കൊച്ചാപ്പി, തെക്കേപറമ്പിൽ, നടുഭാഗം
12) ശങ്കു ശങ്കരൻ & പങ്കജാക്ഷി, തെക്കേപറമ്പിൽ
വടുതല മറ്റത്തിഭാഗം
13) ശങ്കരൻ വേലു, കാവുങ്കൽ കുമ്പളം, പാണാവള്ളി)
14) ശങ്കു രാമൻ, തെക്കുംപുറത്ത്, പാണാവള്ളി
മലയിൽ നികർത്ത് പാണാവള്ളി)
15) കറുമ്പൻ കൃഷ്ണൻ. മലയിൽ നികർത്ത്, പാണാവള്ളി)
16) കറുമ്പി കണ്ണി), മലയിൽ നികർത്ത്
പുത്തൻവീട് ചിറ പാണാവള്ളി
17) കുഞ്ഞൻ അയ്യപ്പൻ, മാടേൽ
18) അയ്യപ്പൻ നീലകണ്ഠൻ, പുവത്തിൽ ചെമ്പ് വൈക്കം
19) കുമാരൻ കോശി വടക്കാട്, ചെമ്പ്
20) അയ്യപ്പൻ നീല, പാലിൻകര, ചെമ്പ്
21) അയ്യർ നീല, ചിറക്കൽ കുലശേഖരമംഗലം
22) ഉണ്ണിയാതി കൊച്ചുകുട്ടൻ, പാണ്ടശ്ശേരി, ചെമ്പ്
23) കളിച്ചിറ. കുന്നേൽ, ചെമ്പ്
24) കുമാരി കൊച്ചാപ്പി, കായൽ മാടേൽ
25) കറുമ്പി അക്ക, കണ്ടത്തിപ്പറമ്പ്
26) കണ്ടൻ കൊച്ചുപിള്ള, വെളിപറമ്പ്
27) കണ്ടൻ ശങ്കരൻ, കിഴക്കേ കുന്നുതറ
28) കാളി കറുമ്പ & കാളി കാർത്ത്യായനി, അലങ്കൽ നികർത്ത് കായൽ മ
29) കേളൻ കണ്ടൻ, കിഴക്കേ കുന്നുംപുറത്ത്
30) മാണി മാണി, ചെട്ടികാട്, പള്ളിപ്പുറം
31) കണ്ടൻ നാരായണൻ, അരിനാട്ടിൽ, പള്ളിപ്പുറം
32) ശങ്കു ശങ്കരൻ, മണപ്പുറത്തുവെളിയിൽ

(21) Translated Copy

File No. DFTVM/3503/2022-C3(Computer No. 41849)

193781/2023/C DFTVM

"Official Language - Mother tongue"

No. B.1059/94

Fisheries Deputy Director Office
Alappuzha, Date, 8/09/2017
Email Id: ddfisheriesalpy@yahoo.com
Phone No. 0477 2251103
Fax No. 0477 2252367

Fisheries Deputy Director
Alappuzha.

Sir,

Subject: - Fisheries-Compensation for owners of Ooni/Chinese fishing nets that are removed from the National Waterway III-Regarding.

Reference: - Letter No. B-1054/94 dated 22/03/2012 of this office

Your attention is invited to the reference. In order to collect the compensation amount allowed in connection with the removal of your Ooni/Chinese fishing net from the waterways for developing National Waterways III, you are required to come to the office of Fisheries Deputy Director, Alappuzha before 20/10/2017. The below documents along with its copies are also to be submitted.

Required Documents

1. Ration Card
2. Identity Card
3. Welfare Fund Passbook
4. Ooni Patta
5. Ooni Tax Receipt
6. Passport size photo of the owner
7. Revenue Stamp (Rupee 1)
8. Rs. 200 Stamp paper

If the owner of the fishing net has expired

1. Death Certificate
2. Legal Heirship Certificate from Tahsildar
3. Notary Certificate of the person to be compensated
4. Passport size photo of the person receiving the compensation amount

193781/2023/C DFTVM

Above mentioned documents are to be submitted

Yours faithfully,

Fisheries Deputy Director
Alappuzha

(PTO)

1) Kandan Kumaran, Manapurathu Veliyil, Thevarvattom
2) Ummachi Kali, Thekkepullikkal Nadubhagam
3) Neela Kali, Kunnel, Pallipuram
4) Makki Krishnan, Chettikadavu, Nadubhagam
5) M. Narayanan, Chettikadavu, Nadubhagam
6) Kangi Sugathan, Chettikadavu, Nadubhagam
7) Kunjan Kutty, Kunnel, Pallipuram
8) Ayappan Shankaran, Kunnel, Pallipuram
9) Kali Parvathy, Puthenpurayil, Nadubhagam
10) Angasankaran, Kunnel Parambil Nadubhagam
11) Aadichan Kochappi, Thekkepullikal, Nadubhagam
12) Sangusankaran and Pankajakshi, Thekkepullikal
13) Sankaran Velu, Kavungal Ibel Vaduthala Magathibhagam
14) Sankuraman, Thekkumpurathu, Panaapalli
15) Karumban Krishnan, Malayattilnikarthu Panaapalli
16) Kurumbikunji, Malayattilnikarthu Panaapalli
17) Kunjan Ayyappan, Mattel Puthuvalchira
18) Ayyappan Neelakandan, Poovathil Chembu Vaikom
19) Kumaran Koshi, Vattakadu, Chembu
20) Ayyappan Neela, Chaalinkara, Chembu
21) Ayyaru Neela, Chirakkal Kulasekharamangalam
22) Ittyathi Kochayyappan, Vandasheri Chembu
23) Kali Cheera, Imbel, Chembu
24) Kumari Kochappi, Kayel Mattel
25) Kurumbi Akka, Kandathiparambu
26) Kandan Kochupilla, Veliparambu
27) Kandan Sankaran, Kizhakkekunnngal
28) Kalikarumba and Kalikarthyayeni, Allungal Kayel Mattel
29) Kelan Kandan, Kizhakkekunnumpurath
30) Makki Makki, Chettikadavu, Vallipuram
31) Kandan Narayanan, Adinattil, Pallipuram
32) Sankusankaran, Manapurathuveliyil
33) Ayyappan Kandan Kumaran, Onnungal

(24)

2013/30943/4

20 JUN 2013

C 10

കേരള സർക്കാർ

സംഗ്രഹം

മത്സ്യബന്ധന – തുറമുഖ വകുപ്പ് - ദേശീയ ജലപാത III ന്റെ വികസനം - ഊന്നി/ ചീന വലകൾ നീക്കം ചെയ്യുന്നതിന് നഷ്ടപരിഹാരം നൽകി ഉത്തരവാകുന്നു.

മത്സ്യബന്ധന – തുറമുഖ(സി) വകുപ്പ്

സ:ഉ:(കൈ) നം: 38/13/മതുവ — തിരുവനന്തപുരം, 17/06/2013.

പരാമർശം: (1) 22/02/2011 ലെ സ:ഉ:(കൈ) നം: 19/11/മതുവ നമ്പർ ഉത്തരവ്.
(2) ഫിഷറീസ് ഡയറക്ടറുടെ 27/02/13, 08/04/13 എന്നീ തീയതികളിലെ സി3/5490/95 നമ്പർ കത്ത്.

ഉത്തരവ്

20/6/13

ദേശീയ ജലപാത III ന്റെ വികസനവുമായി ബന്ധപ്പെട്ട് നീക്കം ചെയ്യപ്പെടേണ്ടി വരുന്ന ലൈസൻസുള്ള ഊന്നി/ചീനവലകൾക്ക് 1 ലക്ഷം രൂപയും ലൈസൻസില്ലാത്തവയ്ക്ക് 50,000 രൂപയും നഷ്ടപരിഹാരം നൽകി പരാമർശം (1) പ്രകാരം ഉത്തരവായിരുന്നു. ഈ നഷ്ടപരിഹാരം തുലോം കുറവാണെന്ന് മത്സ്യത്തൊഴിലാളി രംഗത്തെ വിവിധ ട്രേഡ് യൂണിയൻ നേതാക്കൾ അഭിപ്രായപ്പെടുകയും ആയത് കാലോചിതമായി വർദ്ധിപ്പിക്കണമെന്ന് ആവശ്യപ്പെടുകയും ചെയ്തു.

ദേശീയ ജലപാത III ന്റെ സർവ്വേ പ്രകാരം കൊല്ലം,കോട്ടയം, ആലപ്പുഴ, എറണാകുളം ജില്ലകളിൽ ആകെ 944 ഊന്നി/ചീനവലകളാണ് നീക്കം ചെയ്യേണ്ടത്. ഇതിൽ 502 എണ്ണം ലൈസൻസുള്ളതും 442 എണ്ണം ലൈസൻസില്ലാത്തതുമാണ്. ലൈസൻസുള്ള ഊന്നി/ചീനവലകൾക്ക് ഊന്നി ഒന്നിനു 2.50 ലക്ഷം രൂപയും ലൈസൻസില്ലാത്ത ഊന്നി/ചീനവലകൾക്ക് 1.25 ലക്ഷം രൂപയും നഷ്ടപരിഹാരമായി ഉയർത്തുന്നപക്ഷം നഷ്ടപരിഹാരമായി ആകെ 1807.5 ലക്ഷം രൂപ ആവശ്യമുണ്ടെന്നും ഇതിനുമുൻപ് നഷ്ടപരിഹാരം നൽകുന്നതിനായി അനുവദിച്ചിരുന്ന 1060 ലക്ഷം രൂപയിൽ ഇനിയും ചെലവഴിക്കാതെ 10,47,50,000/- രൂപ ബാക്കിയുണ്ടെന്നും അതിൻപ്രകാരം നഷ്ടപരിഹാരം നൽകുന്നതിലേയ്ക്കായി ഈ ഇനത്തിൽ 7 കോടി 60 ലക്ഷം രൂപ ആവശ്യമുണ്ടെന്നും പരാമർശം (2) പ്രകാരം ഫിഷറീസ് ഡയറക്ടർ അറിയിച്ചു.

(25)

സർക്കാർ ഇക്കാര്യം വിശദമായി പരിശോധിച്ചതിനെ തുടർന്ന് ദേശീയ ജലപാത III ന്റെ വികസനവുമായി ബന്ധപ്പെട്ട് ഇനി മുതൽ നീക്കം ചെയ്യുന്ന ലൈസൻസുള്ള ഊന്നി/ചീനവലകൾക്ക് നിലവിലുള്ള ഒരുലക്ഷം രൂപയിൽ നിന്നും രണ്ടരലക്ഷം രൂപയായും ലൈസൻസില്ലാത്തവയ്ക്ക് അൻപതിനായിരം രൂപയിൽ നിന്നും ഒന്നേകാൽ ലക്ഷം രൂപയായും വർദ്ധിപ്പിച്ച് നഷ്ടപരിഹാരം നൽകാൻ ഉത്തരവാകുന്നു. വർദ്ധിപ്പിച്ച നൽകുന്നതിനാവശ്യമായ തുക ദേശീയ ജലപാത അതോറിറ്റിയിൽ നിന്നും റിഇംബേഴ്സ് ചെയ്യുന്നതിനുള്ള നടപടി ഫിഷറീസ് ഡയറക്ടർ കൈക്കൊള്ളുന്നതായിരിക്കും.

നീക്കം ചെയ്യപ്പെടുന്ന വലകൾ മറ്റെങ്ങും പുന:സ്ഥാപിക്കപ്പെടുന്നില്ലെന്നും, ഇനി പുതുതായി ഒരു വലകളും ദേശീയ ജലപാതയിൽ സ്ഥാപിക്കുന്നില്ല എന്നും ഫിഷറീസ് ഡയറക്ടറും ജില്ലാകളക്ടർമാരും ഉറപ്പുവരുത്തേണ്ടതാണ്.

ഗവർണറുടെ ഉത്തരവിൻ പ്രകാരം
ജെയിംസ് വർഗ്ഗീസ്
ഗവൺമെന്റ് പ്രിൻസിപ്പൽ സെക്രട്ടറി.

To

ഫിഷറീസ് ഡയറക്ടർ, തിരുവനന്തപുരം
ജില്ലാ കളക്ടർ, കൊല്ലം,കോട്ടയം,ആലപ്പുഴ, എറണാകുളം, തൃശ്ശൂർ.
പ്രിൻസിപ്പൽ അക്കൗണ്ടന്റ് ജനറൽ (ആഡിറ്റ്) കേരള, Ɩ/V/Ч
അക്കൗണ്ടന്റ് ജനറൽ (A& E) കേരള , Ɩ/V/Ч
ഡയറക്ടർ, ഇൻലാന്റ് വാട്ടർ വേയ്സ് അതോറിറ്റി ഓഫ് ഇൻഡ്യ,
റീജിയണൽ ഓഫീസ്, നാഷണൽ വാട്ടർവേ റോഡ്, N.H.47,
ബൈപാസ്, കണ്ണാടിക്കാട് മരട്, എറണാകുളം - 682 304.
പൊതുഭരണ (SC) വകുപ്പ് (ഇനം നം:3742 തിയതി 13/06/2013).
ഡയറക്ടർ, ഇൻഫർമേഷൻസ് & പബ്ലിക് റിലേഷൻസ് വകുപ്പ്.
കറന്റ് ഫയൽ
ഒ/സി.

പകർപ്പ്.
ബഹു:ഫിഷറീസും തുറമുഖവും എക്സൈസും വകുപ്പ്
മന്ത്രിയുടെ പ്രൈവറ്റ് സെക്രട്ടറിയ്ക്ക്.

അംഗീകാരത്തോടെ
[signature]
സെക്ഷൻ ആഫീസർ

Generated from eOffice by AJIDAS K, C3 DFTVM, C3 DFTVM, DOF on 13/03/2023 04:24 PM

Translated Copy

File No. DFTVM/3503/2022-C3(Computer No. 41849)

193781/2023/C DFTVM

GOVERNMENT OF KERALA

Summary

Fisheries- National waterway III- Development A committee is constituted and ordered to give compensation to Ooni/Chinese fishing nets.

....

Department of Fisheries and Ports (C)

G.O. (MS) No. 38/13/F&PD Thiruvananthapuram, 17/06/2013

....

Reference: - (1) G.O. (MS) No. 19/11/F&PD order dated 22.2.2011.
(2) Letter No. C3/5490/95 of Fisheries Director dated 27/02/2013 and 8/04/2013.

ORDER

In connection with the development of National Waterways III, it has been ordered as per Ref No. (1) to provide a compensation of rupees one lakh per licensed Ooni/Chinese fishing net and rupees fifty thousand per unlicensed Ooni/Chinese fishing net for their removal from the waterway. The leaders of different trade unions in the field of fisheries demanded that the said amount of compensation is very low and that it should be increased going forward in time.

A total number of 944 Ooni/Chinese fishing nets are to be removed from the waterways in the districts of Kollam, Kottayam, Alappuzha and Ernakulum as per the survey conducted for the purpose of National Waterways III. Among this, 502 fishing nets are licensed and 442 are unlicensed. It was informed by the Fisheries Director as per Ref. No. (2) that when the amount of compensation is increased to rupees 2.50 lakhs per licensed fishing net and rupees 1.25 lakhs per unlicensed fishing net, the amount of compensation then would become rupees 1807.5 lakhs, consequently, an amount of rupees 7 Crore 60 Lakhs, would be required to pay compensation to the entitled owners since, an amount of rupees 10,47,50,000/- remain unspent from rupees 1060 lakhs that was initially allowed for giving compensation.

After having scrutinised the matter in detail, Government hereby orders an increase in the compensation amount for all Ooni/Chinese fishing nets removed as a part of development activities of National Waterways III, going forward. For licensed Ooni/Chinese fishing nets the amount of compensation is increased from rupees 1 lakh to rupees two and half lakhs and in the case of unlicensed nets, the amount is increased from rupees fifty thousand to rupees one lakh twenty-five thousand. Fisheries Director should take steps for reimbursement of the additional amount of compensation from the National Waterway Authority.

Fisheries Director and respective District Collectors should ensure that none of the fishing nets already removed are reinstalled and/or that no new fishing nets are installed in the national waterway.

193781/2023/C DFTVM

By the Order of Governor.

James Varghese
Government Principal Secretary

Fisheries Director, Thiruvananthapuram.
District Collector, Ernakulam, Kottayam, Alappuzha, Kollam.
Principal Accountant General (Audit) Kerala Thiruvananthapuram
Accountant General (A and E) Kerala Thiruvananthapuram
Director, Inland Waterways Authority of India,
Regional Office, National Waterway Road, NH 47,
Bypass, Kannadikkadu Maradu, Ernakulam-682 304.
Department of Public Administration (SC) (No. 3742 Date 13/06/2013).
Director, Department of Information and Public Relations.
Current File
O/C

Copy:
Respected- Department of Fisheries Ports and Excise
Private Secretary to Minister

By the Order

Section Officer

28

Secti 37, 3/204/2007/3 Lakhs GPM, © Govt of Kerala

URGENT

GOVERNMENT OF KERALA

No.8402 A2 07 CSIN

Coastal Shipping & Inland
Navigation (A) Department
Thiruvananthapuram
Dated 12-12-2007

From

The Principal Secretary to Government,

To

1. The Advisor,
   Inland Waterways Projects & Chairman,
   Kerala Shipping & Inland Navigation
   Corporation Limited, 38/924-A,
   Udaya Nagar Road, Kochi - 682 020.

2. The Director,
   IWAI, Regional Office, NH 47 Bye Pass,
   Kannadikkadavu, Maradu, Ernakulam - 682 304.

3. The Chief Engineer (Irrigation & Administration),
   Thiruvananthapuram.

4. The Chief Engineer (Mechanical),
   Thiruvananthapuram.

5. The Director of Fisheries,
   Thiruvananthapuram.

6. The District Collector, Kollam.

7. The District Collector, Alappuzha.

8. The Director,
   Inland Navigation Directorate, Kollam.

9. The Managing Director,
   Kerala Minerals & Metals Limited, Chavara, Kollam.

10. The Managing Director,
    Indian Rare Earths, Chavara, Kollam.

....2

Generated from eOffice by AJIDAS K, C3 DFTVM, C3 DFTVM, DOF on 13/03/2023 04:24 PM

(29) - 2 -

Sir,

Sub:- Minutes of the review meeting under the Chairmanship of Principal Secretary, WRD/CSIND held at 11.00 A.M. on 5-12-2007 on the developmental activities of National Waterway - III - forwarding of - Reg.

Ref:- Govt. Lr. of even No. dated 26-11-2007.

I am to forward herewith a copy of the minutes of the captioned meeting held on 5-12-2007 for information and urgent necessary action.

Yours faithfully,
G.GOPIMANOHARAN,
Under Secretary,
For Principal Secretary to Government

Approved for issue

Section Officer

Endt. No. C3 5490/95 dtd 22.12.07

Copy communicated to DDF Klm. Ekm, Alpz for information and urgent necessary action.

for Director of Fisheries

DESPATCHED
29/12
DESPATCHING CLERK

Generated from eOffice by AJIDAS K, C3 DFTVM, C3 DFTVM, DOF on 13/03/2023 04:24 PM

30

MINUTES OF THE MEETING HELD BY PRINCIPAL SECRETARY (WR & CSIN) ON 5-12-2007 ON THE ISSUES RELATING TO NW-III.

The meeting commenced at 11 A.M. with the Principal Secretary (WR & CSIN) in the chair in the presence of Advisor, Inland Waterways Projects. The list of other participants of the meeting is appended.

After welcoming the participants Principal Secretary went on to discuss the status of various issues of NW-III one by one.

I REMOVAL OF FISHING NETS IN ALAPPUZHA DISTRICT.

The District Collector, Alappuzha informed that all the 355 stake nets in Alappuzha District within the alignment of NEW-III have been removed. There are 72 china nets pending relocation removal for want of funds from Fisheries Department. Though the cost for removal of china net was fixed as Rs.7,000/- per net, no body came forward to take up the work. As such the rate has to be enhanced to Rs.10,000/-, for a better response, said the District Collector.

In reply the Principal Secretary stated that the IWAI's Head Office has already agreed to pay Rs.7000/- per china net and it would not be proper to approach them again for additional funds for this purpose. Additional funds, if any have to be met by the State, he added.

After detailed deliberations it was decided that

(i) finalization of quotations etc. for removal of china nets should be done on a war footing.

(ii) Additional funds, if any required over and above the amount agreed by IWAI will be met by the state, from the relevant budget provision for development of inland navigation.

(iii) The District Collector, Ernakulam will be addressed by Principal Secretary to remove the remaining fishing nets at cherai in the same way as is being done in Alappuzha.

II ACQUISITION OF LAND AT ALAPPUZHA FOR CONSTRUCTING CARGO TERMINAL.

The Director, IWAI informed that he could take over the land in question only with the approval of the Head Office on the alternate proposal posed by the State Government (proposal for rehabilitating the remaining dwellers in a portion of the land acquired for the project)

The Advisor, IWPS opined that IWAI is hesitating to take over the land in view of the reduction of the total extent intended for the project, consequent to the rehabilitation package. At this juncture the District Collector, Alappuzha pointed out that on a re-survey, it has come out that the balance land (after excluding the area meant for rehabilitation) has more or less the extent demanded by IWAI. Considering the above fact the Principal Secretary opined that if the remaining land has the extent needed by IWAI, any further objection from the IWAI's part is unlikely. The Principal Secretary instructed the District Collector, Alappuzha to let the Government know the exact details of the extent of the balance land so as to convey the same to IWAI, Noida.

(31)

012/1

III DREDGING AT CHAVARA BY IRE AND KMML.

Sectt.

The Advisor indicated that the dredging being done by IRE & KMML is not progressing as per schedule.

The representative of IRE stated that the 2 km dredging undertaken by them has been frequently hindered due to local issues, interference of political parties and militancy of local people. The original contract for this dredging has been terminated by KMML as the work came to a stand still owing to the aforesaid problems apart from technical reasons. Now KMML has brought a heavy duty dredger with which they have resumed dredging by themselves. But the frequent interference by local trade unions and demand of the locals for payment of wages without doing any work is compelling the company to stop dredging frequently. The work could be completed within a period of 6 months once there issues are resolved, he concluded.

TheAdvisor strongly opined that the situation is alarming and also that the militancy of the locals has to be nipped in the bud itself lest it will spread to the neighboring areas. The state's law enforcement machinery should provided adequate support to the IRE to tide over the situation added the Advisor.

The representative of KMML informed that they have resumed the dredging entrusted with them through a new contractor and the work is expected to be completed by March 2008 provided no external interferences occur.

Principal Secretary instructed that the companies should seek support from the police as well as District Administration, when ever necessary.

It was decided that the District Administration should give all necessary assistance to IRE & KMML for completion of work. It was also decided to alert them by Government through a letter from the Principal Secretary.

IV RELAYING OF PIPE LINE AT CHAVARA BY KWA.

The Director, IWAI indicated that relaying of water pipe line at Chavara across NW-III by KWA is inordinately delay. The Advisor pointed out that delay is due to the unauthorised occupancy of the land acquired for the relaying purpose. Principal Secretary, instructed that the District Administration should see that the unauthorised dwellers should be evicted for facilitating KWA to complete the work at the earliest. Also he assured that the MD, KWA would be alerted to expedite the work.

V DREDGING WORK UNDERTAKEN BY IRRIGATION DEPARTMENT AT AYIRAMTHENGU.

The Advisor, pointed out that dredging work undertaken by the mechanical division of Irrigation Department has not been completed as per schedule. The Chief Engineer, (Mechanical), explained that almost 80% of the dredging work has been completed and they were constrained to stop the work for want of suitable land for dumping the spoil. Shortage of dumping site arouse due to stockpiling of spoil, he added.

The Advisor opined that this situation could have been avoided if the Revenue Department auctioned the spoil then and there.

Generated from eOffice by AJIDAS K, C3 DFTVM, C3 DFTVM, DOF on 13/03/2023 04:24 PM

It was decided that the entire spoil in dump yard and should be auctioned by the District Administration by Feb 2008 so that the Chief Engineer (Mechanical) could resume the work in March 2008.

VI **MAINTENANCE OF 30" NAVIGATIONAL LOCKS AT THRIKKUNNAPUZHA.**

The Director, IWAI indicated that the repair work of the 30' locks at Thrikkunnapuzha is also way behind schedule. The Chief Engineer (Mechanical) replied that the existing locks have been made operational as an interim measure. The new gates have been fabricated and is ready for installation. In order to avoid salt water intrusion, the work could be commenced only after the crop season i.e. in March 2008 concluded the Chief Engineer (Mechanical).

The Principal Secretary opined that IWAI authorities should convince themselves the progress of the work by physically inspecting the completion of fabrication work etc.

It was decided that the work should commence in March and completed at any rate before the end of May 2008. It was also decided that the Chief Engineer (Mechanical) will submit a proposal/estimate before Government for seeking assistance from IWAI for the repair of the stand-by 20" feet lock.

VII **BANK PROTECTION WORK UNDERTAKEN BY IRRIGATION DEPARTMENT AT CHAVARA.**

The Director, IWAI informed that work relating to the side protection of NW-III near IRE & KMML undertaken by Irrigation Department has already been arranged. The progress of the work is delayed on account of the additional dredging to be done for side protection. The Director raised an apprehension that local issues are likely to brew up as in the case of IRE once the dredging work commences.

The Principal Secretary instructed that impediments if any should be addressed to Government then and there without resting with it. Government would render whatever help for redressing the problems, he concluded.

While winding up the meeting Principal Secretary opined that we would meet in next quarter to take stock of the progress of works.

The meeting ended at 12.15 P.M. with vote of thanks to the chair.

(33)

LIST OF PARTICIPANTS OF THE MEETING HELD BY PRINCIPAL SECRETARY, WRD/CSIND AT 11.00 A.M. ON 05-12-2007

1.	Sri.S.Dandapat	Director, IWAI
2.	Sri.V.K.Balakrishnan	District Collector, Alappuzha
3.	Sri.T.P.Premchand	Chief Engineer (Mechanical) Irrigation Department, Thiruvananthapuram
4.	Sri.M.Mohankumar	Director, Inland Navigation Directorate Kollam
5.	Sri.Shanavas.S	Deputy. Collector (LA), Alappuzha.
6.	Sri.U.S.Sajeev	Joint Director of Fisheries.
7.	Sri.T.P.Anilkumar	EE, Inland Navigation Division, Kannur.
8.	Smt.Latha.T.P.	EE, (Plng.) O/o the CE (I&A), Thiruvananthapuram.
9.	Smt.B.Sulekha	EE, Director, Inland Navigation Division, Kollam.
10.	Sri.R.Biju	Tahsildar (LA), Collectorate, Kollam - representing District Collector, Kollam.
11.	Sri.K.R.Venugopalan	GM (R) IREL, Chavara.
12.	Sri.Ajithkumar.R.	Asst. EE, irrigation (Plng.) O/o CE (I&A), Thiruvananthapuram.
13.	Sri.Georgekutty Thomas	Asst. General Manager (MS), KMML, Chavara.
14.	Sri.J.N.Sadangi	Mines Manager, IREL.

(34)

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE V.G.ARUN

FRIDAY, THE 6TH DAY OF JANUARY 2023 / 16TH POUSHA, 1944

WP(C) NO. 28267 OF 2021

PETITIONER/S:

1 NADHEESHA M.P.,
AGED 51 YEARS
D/O.NARAYANAN AND W/O.SAILAN, MALAYATTIL NIKARTH, PANAVALLY VILLAGE, PANAVALLY P.O., CHERTHALA TALUK, ALAPPUZHA DISTRICT, PIN-688 526.

2 SANKARAN PURUSHOTHAMAN,
AGED 78 YEARS
S/O.SANKARAN, KOCHUKARI PUTHUVAL NIKARTH, PANAVALLY VILLAGE, PANAVALLY P.O. CHERTHALA TALUK, ALAPPUZHA DISTRICT, PIN-688 526.

BY ADVS.
V.N.SANKARJEE
V.N.MADHUSUDANAN
R.UDAYA JYOTHI
M.M.VINOD
M.SUSEELA
KEERTHI B. CHANDRAN
VIJAYAN PILLAI P.K.
C.PURUSHOTHAMAN NAIR
NITHEESH.M

RESPONDENT/S:

1 THE STATE OF KERALA,
REPRESENTED BY THE SECRETARY TO GOVERNMENT, FISHERIES & PORT DEPARTMENT, GOVERNMENT SECRETARIAT, THIRUVANANTHAPURAM-695 001.

2 THE DIRECTOR OF FISHERIES, KERALA,
VIKAS BHAVAN, 4TH FLOOR, UNIVERSITY OF KERALA SENATE

Printed on 25-01-2023 from MIS_AGO ...

HOUSE CAMPUS, PALAYAM, THIRUVANANTHAPURAM-69

3 THE DEPUTY DIRECTOR OF FISHERIES, G82V+GCR, KIDANGAMPARAMB, THATTHAMPALLY, ALAPPUZHA-688 013.

4 THE SUB INSPECTOR FISHERIES (BACKWATERS), THEVARVTTOM, POOCHAKKL P.O., CHERTHALA TALUK, ALAPPUZHA DISTRICT, PIN-688 526.

BY ADV ADVOCATE GENERAL OFFICE KERALA

OTHER PRESENT:

GP RAJEEV JYOTHISH GEORGE

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON 06.01.2023, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

V.G.ARUN J.

W.P.(C) No.28267 of 2021

Dated this the 6th day of January 2023

JUDGMENT

The petitioners claim to be the joint owners of stake nets bearing numbers 9,10 and 11 in Nediyathuruth Oonnippad area. They have inherited the stake nets from one Karumbi Kunji, as evidenced by Ext.P1. The stake nets were removed for clearing the path for the water highway. The stake nets owners were thereupon paid compensation in accordance with the extant. As the compensation was fixed as Rs.2,50,000/- for each stake net, the petitioners submitted application seeking Rs.7,50,000/- as compensation. The writ petition is filed alleging non-consideration of the application.

2. Learned Counsel for the petitioners submitted that petitioners had submitted the application on time and there is no justification in denying compensation to the petitioners alone.

3. Learned Government Pleader submitted that, even though the applicants were called upon to produce certain documents in support of the claim, there was no response from their part. The time limit fixed for paying compensation to the stake net holders lapsed in the meanwhile and the balance amount in that account was returned.

Therefore, as of now, the petitioners' claim for compensation cannot be considered.

4. Learned Counsel for the petitioners drew attention to Ext.P7 to submit that the proceedings for sanctioning compensation to the petitioners is complete and the Fisheries Director had submitted a letter requesting to sanction the amount to be paid as compensation.

In the light of Ext.P7, the writ petition is disposed of directing the third respondent to take necessary steps for obtaining sanction for disbursing the compenstion due to the petitioners, if their claim for compensation is found to be genuine. Necessary steps in this regard shall be taken within two months of receipt of a copy of this judgment.

Sd/-

V.G.ARUN
JUDGE

dpk

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SOUTHERN ZONE BENCH, CHENNAI)

ORIGINAL APPLICATION NO. 11 OF 2023

In the matter of:
Ratheesh K.R

----Applicant

-VS-

State of Kerala, Rep by its Chief Secretary,
Thiruvananthapuram and ors

----Respondent(s)

REPORT FILED BY THE DEPUTY DIRECTOR OF FISHERIES, ALAPPUZHA/4TH RESPONDENT

E.K. KUMARESAN,

Standing Counsel for Government of kerala

No.6, Indian Chambers (SICCI)
Annex Building, Ground Floor,
Esplanade, Chennai - 600 108.
Cell No: 94443 98701